

the payment seats and that fee is not very small; it is fairly sizeable. And the institutions will have to trim their own management and their own administration so that they can run their institutions according to what they get out of the payment seats.

So far as the minorities question is concerned, since that is a subject matter of a writ petition already in the High Court, I don't think I should be commenting on that. Whatever ultimately the courts will decide on that, will be the law.

A question has been raised about the guidelines to be issued and whether they have or have not been issued. I would like to inform the hon. House that we do not want to issue these guidelines entirely on our own.

Because the State Government have been given the primary responsibility to implement this law, we thought it would be appropriate that they should have full consultations with the State Governments as to how the guidelines should be drawn up so that during implementation stage the State Governments do not find any difficulty. That process has been completed. Since in the initial stage the State Governments have acted according to the judgement, those guidelines are now placed before the Cabinet. This is a very important matter and I can assure the House that very soon these guidelines will be issued and accordingly the future course of action will be taken.

12.56 hrs.

#### MATTERS UNDER RULE 377

**(i) Need to repair replace rail track between kasara and lasalgaon in Maharashtra.**

DR. VASANT NIWRUTTI PAWAR (Nasik): The recent heavy rains in Nasik

district of Maharashtra and surrounding areas caused extensive damages to rail track at many places specially at, Lahvit, district Nasik. This has resulted in a lot of inconvenience to public. Nasik district being agriculturally and industrially prominent in Maharashtra, the damages to rail track caused lot of problems to movement of freight from this area to various other parts of the country. As the track on this line has become too old it needs to be repaired/placed so that the rains do not hamper movement of passengers/freight. Further, there are a number of small bridges on this track which are very old and may collapse any time in case of heavy rains and cause accidents. The budgetary allocation of Rs. 4.50 crores may be utilized at the earliest for repairs/ replacement of track from Kasara to Lasalgaon.

I, therefore, urge upon the hon. Minister for Railways to look into the matter and see that appropriate action is taken at the earliest to avoid inconvenience to the public as well as any accidents due to poor condition of bridges/rail tracks.

**(ii) Need to ret up a Bench of High Court at Triuandrum in Kerala.**

SHRI KODIKKUNIL SURESH (Adoor): Trivandrum is the capital of Kerala where Legislative Assembly and Government Secretariat are located. The most imkportant State and Central Government offices are also located at Trivandrum. Since the High Court of Kerala is established at Cochin, people of Travancore, especially those from Trivandrum are facing a lot of problems in conducting their cases in the High Court as they have to go to Cochin of and on which is far away. The State the Central Government employees also face a lot of problem in this regard. The Government has also to spend exorbitant amount towards TA and DA and other allowances for conducting the cases in the High Court.